GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 1764 TO BE ANSWERED ON THE 8TH MARCH, 2016/PHALGUNA 18, 1937 (SAKA)

BANQUET HALLS

1764. SHRI SATISH CHANDRA DUBEY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that a large number of banquet halls have come up in Delhi for conducting marriages and other social functions, and if so, the details thereof;

(b) whether these banquet halls are not disabled friendly and disabled persons cannot attend social functions therein;

(c) if so, whether the Government has any proposal to inspect banquet halls operating in the NCT of Delhi to ensure that the said halls make necessary arrangements for easy entry and exit of disabled persons; and

(d) if so, the details of banquet halls operating in the NCT of Delhi without requisite NOC from Delhi Fire Department along with the steps taken to seal all such banquet halls?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a): The Banquet Halls are permissible in industrial and commercial

areas including notified commercial streets under the Mixed Used

Regulations as per the provisions of Master Plan of Delhi-2021.

(b) & (c): The New Delhi Municipal Council (NDMC) has informed that

all barat ghars and community centres are disable friendly, ramps and toilets are provided in these buildings for easy access to the disable persons.

The North and South Delhi Municipal Corporations have informed that as per Clause 30 of Building Bye-laws, 1983, all public buildings are required to have barrier-free environment with all facilities, stipulated therein, for disabled persons. Any violation of the provisions of Building Bye-laws, 1983/MPD-2021 are liable for penal action as per relevant acts/provisions.

The East Delhi Municipal Corporation has informed that the licenced Banquet Halls are mostly on single floor and there is a lift facility for attendees so that disable persons do not face any difficulty in attending functions in any licenced banquet hall.

(d): The Delhi Fire Service Department has informed that construction of buildings in Delhi is regulated by the different building authorities in their areas of jurisdiction under the provisions of Unified Building Bye-laws, 1983 as amended from time to time. The buildings which are covered under Clause No.6.2.4.1 of Unified Delhi Building Bye-laws / Rule 27 of Delhi Fire Service Rules, 2010 are referred to the Delhi Fire Service Department of Govt. of NCT of Delhi for approval of plans and issue of fire safety directives.

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It has also informed that Fire Safety Certificates have been issued to 82 banquet halls, whereas shortcomings have been conveyed to the owners of 44 banquet halls.
